

Government of Jammu and Kashmir  
Industries and Commerce Department  
Civil Secretariat, Jammu/Srinagar.

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NOTIFICATION,

JAMMU, THE 11th January, 2017.

**SRO 3** .-In exercise of the powers conferred by section 9B, 15 & 15A of the Mines and Minerals (Development and Regulation) Act, 1957 (Act No. 67 of 1957) the Government hereby make the following rules, namely:-

**1. Short title, extent and commencement:**

- (1) These rules may be called **the Jammu and Kashmir District Mineral Foundation (Composition, Contribution, functioning, funding & trust) Rules, 2017.**
- (2) They shall come into force on the date of their publication in the official gazette.

**2. Definitions.** (1) In these rules, unless the context otherwise requires;

- (a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957);
- (b) "Affected areas" means the areas which are affected by mining related operations;
- (c) "Affected persons" means the persons residing in affected areas;
- (d) "Auditors" means the Auditor/Chartered Accountant appointed by the Trustees and shall include the Accountant General of the State for other Auditors nominated by the Settlor;
- (e) "Beneficiaries" means the person and areas affected by mining;
- (f) "Board" means the Board of Trustees of the Trust established under these rules;
- (g) "Chairperson Executive Committee" means the Chairperson of the Executive Committee of the District Mineral Foundation Trust;

- (h) "Chairperson Governing Body" means the Chairperson of the Governing Body of the District Mineral Foundation Trust;
- (i) "Contribution Fund" means the Contribution Fund to be collected from the holders of:
- (a) mining lease or a prospecting licence-cum-mining lease under the provisions of sub-section(5) of Section 9B of the Act;
  - (b) mining lease under the provisions of sub-section(6) of Section 9B of the Act; and
  - (c) minor mineral concession under the provisions of section 15A of the Act
- (j) "Department" means the Department of Geology and Mining, Jammu and Kashmir;
- (k) "District Magistrate" means the head of the Revenue Administration at the District level whether designated as Deputy Commissioner or Collector;
- (l) "District Mineral Foundation" means a trust established in terms of sub-section (1) of section 9B of the Act;
- (m) "District Panchayat" means and includes District Council or any other authority entrusted with the similar functions in the areas under the Schedules of the Constitution of Jammu and Kashmir/India;
- (n) "Executive Committee" means the Executive Committee of the Trust
- (o) "Financial Year" means a Year beginning on 1<sup>st</sup> of April and ending 31<sup>st</sup> of March of the following year or part period thereof ending on 31<sup>st</sup> March
- (p) "Government" means the Government of Jammu & Kashmir;
- (q) "Governing Body" means the Governing Body of the Trust;
- (r) "Member Executive Committee" means the member of the Executive Committee of the Trust;
- (s) "Member Governing Body" means the member of the Governing Body of the Trust;

